COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 730 OF 2017 IN</u> DFR NO. 2458 OF 2017

Dated: 9th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Meghalaya Power Distribution Corporation Ltd. Appellant(s)

Vs.

Meghalaya State Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

ORDER

IA NO. 730 OF 2017

(Appln. for condonation of delay in filing the appeal)

There is 74 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

The Respondent has been served. Mr. Buddy A. Ranganadhan appears on behalf of the Respondent.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>23.11.2017.</u>

(S. D. Dubey) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd